

**NOTE**

Dated 20.03.2025

It is for the information to all the Ld. Counsels and party-in-person that all type of Civil matters pending for more than 30 years, Criminal matters pending for more than 20 years, Matters relating to Negotiable Instruments Act pending for more than 15 years and Petitions for Leave to Appeal pending for more than 10 years which have been listed and adjourned to a date beyond 31.03.2025 will be preponed and listed to an earlier date in the Urgent Cause List.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.